

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... Applicant / Petitioner

Vs

Zillion Infraprojects Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Naveen Sharma, Adv.

Mr. Shailender Singh, Adv.

For the Respondent(s):-

-

ORDER

The application is allowed as prayed. The amendment is permitted to be carried. The amended petition is taken on record.

A copy of the amended petition is handed over to the counsel for the respondent. Reply to the amended petition be filed within two weeks with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week therefore.

List for arguments on 03.10.2018.

—Sd—

(M. M. KUMAR)
PRESIDENT

—Sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)